

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH : SMC-1 : NEW DELHI

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No.1027/Del/2019  
Assessment Year: 2015-16

Ishwar Chand Kaushik,  
2875, Gali Jajampuria,  
Sirkiwalan,  
Hauz Qazi,  
Delhi - 110006.

Vs ACIT,  
Circle 47 (1),  
New Delhi.

PAN : AAWPS6554P

(Appellant)

(Respondent)

Assessee by	:	Shri Alope Periwal, CA
Revenue by	:	Shri M.R. Baranwal, Sr. DR
Date of Hearing	:	13.07.2021
Date of Pronouncement	:	13.07.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 27.11.2018 of the CIT(A)-16, New Delhi, relating to the assessment year 2015-16.

2. The Id. Counsel for the assessee filed an application seeking withdrawal of the appeal filed by the assessee on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. He also filed Form No.3 issued by the PCIT determining the tax liability. In view of the above and in absence of any objection

from the side of the ld. DR, the request of the assessee for withdrawal of the appeal is allowed.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 13.07.2021.

Sd/-  
(R.K. PANDA)  
ACCOUNTANT MEMBER

Dated: 13<sup>th</sup> July, 2021.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi